

KOTAK FIRE SECURE**ADD ON COVER WORDINGS****PROPERTY IN TRANSIT**

- 1) This Policy covers the following Personal Property, except as excluded by this Policy, while in transit within the TERRITORY of this Policy:
 - a) owned by the Insured
 - b) shipped to customers under F.O.B., C & F or similar terms. The Insured's contingent interest in such shipments is admitted
 - c) of others in the actual or constructive custody of the Insured to the extent of the Insured's interest or legal liability
 - d) of others sold by the Insured, that the Insured has agreed prior to the loss to insure during course of delivery

- 2) This Additional Coverage excludes:
 - a) samples in the custody of salespeople or selling agents
 - b) property insured under import or export ocean marine insurance
 - c) waterborne shipments
 - d) airborne shipments unless by regularly scheduled passenger airlines or air freight carriers
 - e) property of others, including the Insured's legal liability for it, hauled on vehicles owned, leased or operated by the Insured when acting as a common or contract carrier.
 - f) any transporting vehicle
 - g) property shipped between continents, except by land or air between Europe and Asia

- 3) Coverage Attachment and Duration:
 - a) This Additional Coverage covers from the time the property leaves the original point of shipment for transit. It then covers continuously in the due course of transit:
 - (i) within the continent in which the shipment commences until the property arrives at the destination within such continent; or
 - (ii) between Europe and Asia, for land or air shipments only, from when the shipment commences until the property arrives at the destination
 - b) However, coverage on export shipments not insured under ocean cargo policies ends when the property is loaded on board overseas vessels or aircraft. Coverage on import shipments not insured under ocean cargo policies begins after discharge from overseas vessels or aircraft.

- 4) This Additional Coverage:
 - a) covers general average and salvage charges on shipments
 - b) insures physical loss or damage caused by or resulting from:
 - (i) unintentional acceptance of fraudulent bills of lading, shipping or messenger receipts
 - (ii) improper parties having gained possession of property through fraud or deceit

- 5) Additional General Provisions:
 - a) This Additional Coverage will not inure directly or indirectly to the benefit of any carrier or bailee.
 - b) The Insured has permission, without prejudicing this insurance, to accept:
 - (i) ordinary bills of lading used by carriers;
 - (ii) released bills of lading;
 - (iii) undervalued bills of lading; and
 - (iv) shipping or messenger receipts
 - c) The Insured may waive subrogation against railroads under side track agreements.

Except as otherwise stated, the Insured will not enter into any special agreement with carriers releasing them from their common law or statutory liability.

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Kotak Fire Secure

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